GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4485 ANSWERED ON:21.02.2014 UJJAWALA SCHEME Dhruvanarayana Shri R. ;Krishnaswamy Shri M.;Mukherjee Shri Abhijit

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has implemented Ujjawala Scheme;
- (b) if so, the details and the salient features thereof;
- (c) the number of beneficiaries therefrom, State/UT-wise;
- (d) the funds sanctioned and utilised by Non- Government Organisations (NGOs) during each of the last three years and the current year, State/UT wise;
- (e) whether the Government has reviewed the performance of NGOs and the scheme vis-Ã -vis the targets fixed and achievements made therein; and
- (f) if so, the details and outcome thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The Ministry of Women and Child Development is implementing "Ujjawala" a Comprehensive Scheme for Prevention of Trafficking and Rescue, Rehabilitation, Re-integration and Repatriation of Victims of Trafficking for Commercial Sexual Exploitation. As on date, 273 projects including 151 Protective and Rehabilitative Homes have been supported under the Scheme. These rehabilitative centres are given financial support for providing shelter and basic amenities such as food, clothing, medical care, legal aid; education in the case the victims are children, as well as for undertaking vocational training and income generation activities to provide the victims with alternate livelihood option.
- (c): The number of beneficiaries that can be provided shelter State/Union Territory wise is at Annexure-I.
- (d): The funds sanctioned to the Implementing Agencies under the Ujjawala Scheme State/Union Territory wise and utilization certificates received so far indicating expenditure by those implementing agencies who have applied for release of subsequent installment after utilizing the previous release, are at Annexure-II.
- (e) & (f): As per the provisions of the scheme, continuation of grant to an agency is incumbent on satisfactory performance reported by the State Government/Union Territory Administration. The Government receives performance reports from the State Government/Union Territory Administration from time to time and after considering the reports, further grants are released to the Implementing Agencies. Further, each sanctioned project is reviewed after three years of implementation.

The scheme was evaluated by Department of Social Work (Delhi School of Social Work), University of Delhi. As per the evaluation report, the scheme has been very well conceptualized with effective five components and the scheme should definitely be continued in future as it aims at dealing with the trafficking from the grassroots through prevention.